

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION

PIL-CJ-LD-VC-18 OF 2020

Arvind Tiwari } Petitioner
versus
Union of India and Ors. } Respondents

WITH
INTERIM APPLICATION NO. 1 OF 2020
IN
PIL-CJ-LD-VC-18 OF 2020

Shailesh Pathak } Applicant
in the matter of
Arvind Tiwari } Petitioner
versus
Union of India and Ors. } Respondents

WITH
INTERIM APPLICATION NO. 2 OF 2020
IN
PIL-CJ-LD-VC-18 OF 2020

Faiszal Zakaullah Siddiqui } Applicant
in the matter of
Arvind Tiwari } Petitioner
versus
Union of India and Ors. } Respondents

WITH
INTERIM APPLICATION NO. 3 OF 2020
IN
PIL-CJ-LD-VC-18 OF 2020

Umang Goswami } Applicant
in the matter of
Arvind Tiwari } Petitioner
versus
Union of India and Ors. } Respondents

WITH
INTERIM APPLICATION NO. 4 OF 2020
IN
PIL-CJ-LD-VC-18 OF 2020

Raju Tanwani } Applicant
in the matter of
Arvind Tiwari } Petitioner
versus
Union of India and Ors. } Respondents

WITH
INTERIM APPLICATION NO. 5 OF 2020
IN
PIL-CJ-LD-VC-18 OF 2020

Ramchandran Narayanan }
and Ors. } Applicant
in the matter of
Arvind Tiwari } Petitioner
versus
Union of India and Ors. } Respondents

Mr.Arvind Tiwari petitioner in-person, with
Mr.Yuvraj Narvankar, Mr.Atal Bihari Dubey and
Mr.Devendra Shah.

Mr.A. A. Kumbhakoni-Advocate General with
Ms.P.H.Kantharia-Government Pleader, Ms.Jyoti
Chavan,AGP and Mr.Manish Upadhye-AGP for
Respondent-State.

Mr Anil C. Singh-Additional Solicitor General with
Mr.Sandesh Patil and Mr D. P. Singh for Union of
India.

Mr. Aditya Mehta with Mr. Pratik Kothari,
Mr.Hemant Shah, Mrs. Ankeeta Choradia and
Ms.Komal Agarwal i/b IC Legal for Respondent No.2.

Mr.Shailesh S Pathak with Mr.Jay Vora for
Intervenor : (PIL-CJ-LD-VC-IA-1-2020).

Mr.Karl Tamboly with Malcolm Singanporia, Kausar Banatwala and Ms.Gauri Sakhardande i/b Tushar Goradia for Intervenor : (PIL-CJ-LD-VC-IA-2- 2020).

Mr. Rahul Tanwani i/b Mr. Shalabh K. Saxena for Applicant/ Intervenor : (PIL-CJ-LD-VC-IA-4-2020).

Dr.Birendra Saraf-Senior Advocate i/b Rakesh Agarwal for the Applicant/ Intervenor : (PIL-CJ- LD-VC-IA-5-2020)

**CORAM :- DIPANKAR DATTA, CJ &
S.S.SHINDE, J.**

DATE :- JUNE 29, 2020

PC :-

1. The order dated June 26, 2020 passed by the Hon'ble Supreme Court in the case of *Amit Bathla and Ors. vs. Central Board of Secondary Education and Anr. (Writ Petition(S) (Civil) No(S) 566 of 2020)*, together with other petitions, has been placed before us. Paragraph Nos. 8 and 9 of the said order read as follows:-

“8. In terms of this order, all proceedings/ petitions pertaining to the subject matter of conducting examinations for classes X and XII by ICSE for Academic Year 2019-2020 pending in this Court or any other Court shall be governed by this order and deemed to be disposed of accordingly.

9. We make it clear that this order does not deal with any other issue which may arise for consideration in some other proceedings pending before the High Court or this Court except the subject matter of conducting examinations for classes X and XII for Academic Year 2019-2020 by the CBSE and ICSE respectively.”

2. In view of the above order, nothing survives for decision. We record formal closure of these proceedings. There shall be no order as to costs.

(S.S.SHINDE, J.)

(CHIEF JUSTICE)